

Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL,
ALLAHABAD BENCH, ALLAHABAD**

Allahabad, this the 15th day of May, 2018

Present :

Hon'ble Mr. Gokul Chandra Pati, Member-A

Original Application No.330/00498/2018

Ajeet Singh, aged about 24 years, Son of Sri Balbir Singh, Resident of Pushp Vihar, Phase-I, Behind A.T.V. District Mathura. Presently posted as Track Maintainer-IV, Unit No.9 S.S.E. Office Buteshwar, Kosi Kalan, North Central Railway, Mathura.

.....Applicant.

By Advocate -Shri Jaswant Singh

V E R S U S

1. Union of India through General Manager, North Eastern Railway, Allahabad.
2. Divisional Railway Manager, N.C.R., Agra Division, Agra.
3. Senior Divisional Engineer, N.C. Railway, Agra.
4. Assistant Divisional Engineer-I, North Central Railway, Mathura, Junction.
5. Senior Section Engineer (P. Way), Kosi Kalan, N.C. Railway, Mathura.

..... Respondents

By Advocate : Shri S.M. Mishra

O R D E R

Heard learned counsel for the applicant who submitted that the applicant is neither senior nor junior among his colleagues. Hence, he should not have been transferred. Further, the

applicant is suffering from ailments as proved by medical certificates enclosed (Annexure-A-12). It was also submitted that the applicant has submitted a representation dated 19.02.2018 (Annexure-A-11) to respondent No.4.

2. Learned counsel for the applicant submitted that his grievance may be redressed if a direction is given to the respondents to consider and decide the representation dated 19.02.2018 (Annexure-A-11) of the applicant within a specified period of time.

3. Learned counsel for the respondents stated that he may be allowed time to obtain the instructions in the matter.

4. In view of the limited prayer of the applicant's counsel, it is felt that no purpose will be served to keep the OA pending. Accordingly, Respondent No.4/Competent Authority is directed to decide the representation dated 19.02.2018 (Annexure-A-11) of the applicant as per rules by passing a speaking order within two months from the date of receipt of a certified copy of this order and communicate the decision to the applicant. Further, the Respondents are directed that if the applicant is not relieved as on today, he should not be relieved till the disposal of his representation dated 19.02.2018.

5. The OA is disposed of accordingly. It is made clear that I have not expressed any opinion on the merits of the case. No order as to costs.

Member-A

RKM/